IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-102(PB)/2017

IN THE MATTER OF:

DBS Bank Ltd.

Vs.

Edu Smart Service Pvt. Ltd.

Applicant/petitioner

Respondent

Order under Section 7

Order delivered on 28.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner:

For the Respondent:

Mr. Ajay. K. Jain, Advocate for CoC

Mr. U.K. Chaudhary, Sr. Advocate

Mr. Sumesh Dhawan, Ms. Tannya Baranwal &

Mr. Mansumyer Singh, Advocates

Ms. Ritu Rastogi, Resolution Professional

ORDER

C.A. No. 367(PB)/2017

The order has been reserved in C.A. No. 366(PB)/2017 on 08.11.2017. However, the Committee of Creditors may meet and the ICICI Bank may provisionally participate in their meeting without any voting right. The Committee of Creditors shall not finalize any resolution plan before the date of pronouncement of the order in the present case. A copy of order be given to the parties.

List for further consideration on 20.12.2017.

(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

28.11.2017 VINEET